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PARAMATRIX TECHNOLOGIES LIMITED

(Formerly known as Paramatrix Technologies Private Limited)
Corporate Identification Number: L72200MH2004PLC144890
Registered Office: E-102, 1st Floor, Sanpada Railway Station Complex, Sanpada, Navi Mumbai – 400705;
Tel: +91-22-4151 8700; **E-mail:** cs@paramatrix.com; **website:** www.paramatrix.com
Contact Person: Ms. Shubhada Mahendra Shirke, Company Secretary and Compliance Officer

POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF EQUITY SHARES OF PARAMATRIX TECHNOLOGIES LIMITED FOR THE BUYBACK OF EQUITY SHARES THROUGH THE TENDER OFFER ROUTE UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

This post Buyback Public Announcement ("**Post Buy Back Public Announcement**") is being made pursuant to Regulation 24(vi) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amendments ("**SEBI Buyback Regulations**"). This Post Buyback Public Announcement should be read in conjunction with the public announcement dated May 20, 2025 published on May 21, 2025 ("**Public Announcement**") and the Letter of offer dated May 29, 2025 ("**Letter of Offer**"), issued in connection with the Buyback.

Unless specifically defined herein, capitalised terms and abbreviations used herein have the same meaning as ascribed to them in the Public Announcement and the Letter of Offer.

1. THE BUYBACK

1.1 Paramatrix Technologies Limited (the "**Company**") had announced the Buyback of up to 4,60,800 (Four Lakh Sixty Thousand Eight Hundred) fully paid-up equity shares of face value of ₹ 10/- (Rupees Ten only) each of the Company ("**Equity Shares**" or "**Shares**"), representing 5.27% of the total number of Equity Shares in the paid-up equity share capital of the Company as on March 31, 2024, at a price of ₹ 130/- (Rupees One Hundred and Thirty only) per Equity Share ("**Buyback Price**"), payable in cash, for an aggregate amount not exceeding ₹ 5,99,04,000/- (Rupees Five Crore Ninety Nine Lakhs Four Thousand Only) ("**Buyback Size**") from all of the Equity Shareholders/ Beneficial Owners, including members of the Promoter Group, who hold Equity Shares as of the Record Date i.e., Tuesday, May 27, 2025, on a proportionate basis through the "Tender Offer" route as prescribed under the Buyback Regulations, Companies Act, rules framed thereunder including the Share Capital Rules and Management Rules, to the extent applicable, and the Listing Regulations ("Buyback"). The Buyback Size does not include any expenses incurred or to be incurred for the Buyback viz. brokerage costs, fees, turnover charges, applicable taxes such as buyback tax, securities transaction tax, goods and services tax, stamp duty, etc., expenses incurred or to be incurred for the Buyback like filing fees payable to the SEBI, advisors/ legal fees, public announcement publication expenses, printing and dispatch expenses and other incidental and related expenses, etc. ("Transaction Costs"). The Buyback Size constitutes 23.09% and 20.22% of the aggregate of the fully paid-up equity share capital and free reserves of the Company as per the audited standalone and consolidated financial statements of the Company as at March 31, 2024, respectively (i.e., the last audited financial statements available as on the date of Board Meeting recommending the proposal of the Buyback), which is within the statutory limit of 25.00% under the Companies Act, 2013 (the "Act") and Regulation 4(i) of the SEBI Buyback Regulations.

1.2 The Company had adopted the Tender Offer route for the purpose of the Buyback. The Buyback was implemented using the **"Mechanism for acquisition of shares through Stock Exchange"** notified by SEBI vide circular CIR/CFD/POLICYCELU1/2015 dated April 13, 2015 read with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016, read with SEBI Circular SEBI/HO/CFD/DCRIII/CIR/P/2021/615 dated August 13, 2021 and circular bearing number SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 08, 2023 and such other circulars as may be applicable, including any amendments or statutory modifications for the time being in force. For the purposes of the Buyback, National Stock Exchange of India Limited ("NSE") was the designated Stock Exchange.

1.3 The tendering period for the Buyback opened on Monday, June 02, 2025, and closed on Friday, June 06, 2025.

2. DETAILS OF THE BUYBACK

2.1 The total number of Equity Shares bought back by the Company in the Buyback were 4,60,800 (Four Lakh Sixty Thousand Eight Hundred), at the price of ₹ 130/- (Rupees One Hundred and Thirty only) per Equity Share.

2.2 The total amount utilized in the Buyback was ₹ 5,99,04,000/- (Rupees Five Crore Ninety- Nine Lakhs Four Thousand Only), excluding Transaction Costs.

2.3 The Registrar to the Buy Back i.e. Bigshare Services Private Limited ("**Registrar**"), considered a total of 133 valid bids for 14,40,000 Equity Shares in response to the Buy Back, which is approximately 3.13 times the maximum number of Equity Shares proposed to be bought back.

2.4 The details of the valid bids considered by the Registrar are as follows:

Category of Shareholders	No. of Equity Shares available for buyback (A)	Total no. of bids received in the Category	Total Equity Shares bid for in the category (B)	Total valid Bids received in the category	Total valid Equity Shares received in the category (C)	Response (In times)
Reserved Category for Small Shareholders	69,120	88	1,05,600	88	1,05,600	1.53
General Category for all other Eligible Shareholders	3,91,680	45	13,34,400	45	13,34,400	3.41
Not in Master File*	-	3	8,400	-	-	-
Total	4,60,800	136	14,48,400	133	14,40,000	3.13

**03 bids for 8400 Equity Shares were not considered since they were not shareholders as on Record Date.*

2.5 All valid bids have been considered for the purpose of acceptance in accordance with the SEBI Buy-Back Regulations and the Letter of Offer. The communication of acceptance/rejection has been dispatched by the Registrar to the Eligible Shareholders, on Friday, June 13, 2025 (by email where the email id is registered with the Company or the depositories) and the same was completed by the Registrar on Friday, June 13, 2025.

2.6 The settlement of all valid bids was completed by the Indian Clearing Corporation Limited ("Clearing Corporation") on Friday, June 13, 2025. The Clearing Corporation has made direct funds pay-out to Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/ relevant bank(s), due to any reason, then the amount payable to the Eligible Shareholders were/will be transferred to the Shareholder Broker for onward transfer to such Eligible Shareholders.

2.7 Equity Shares held in dematerialized form accepted under the Buy Back were transferred to the Company's demat account on Friday, 13, 2025. No Equity Shares were tendered in physical form. The unaccepted dematerialized Equity Shares have been returned to respective Eligible Shareholders/custodians by release of lien on such Equity Shares by the Clearing Corporation on Friday, 13, 2025. If the Equity Shares transfer instruction is rejected in the depository system, due to any issue then such Equity Shares will be transferred to the Shareholder Broker depository pool account for onward transfer to such Eligible Shareholders

2.8 The extinguishment of 4,60,800 (Four Lakh Sixty Thousand Eight Hundred) Equity Shares accepted under the Buy Back, all of which are in dematerialized form, is currently under process and will be completed in accordance with the SEBI Buy Back Regulations, on or before Tuesday, June 24, 2025.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The Capital Structure of the Company, pre and post Buyback is as under

(Equity Shares have a face value of ₹ 10 each)

Particulars	Pre- Buyback		Post Buyback*	
	No. of Equity Shares	Amount (₹ in lakhs)	No. of Equity Shares	Amount (₹ in lakhs)
Authorized Share Capital	1,50,00,000	1,500.00	1,50,00,000	1,500.00
Issued, subscribed and fully paid-up share capital	1,15,08,800	1,150.88	1,10,48,000	1,104.80

**Subject to extinguishment of 4,60,800 Equity Shares*

3.2 The details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares have been bought back under the Buyback are as mentioned below:

Sr. No.	Name of the Eligible Shareholder	No. of Equity Shares accepted under the Buy Back	Equity Shares accepted as a% of the total Equity Shares bought back	Equity Shares accepted as a% of the total post Buy Back Equity Share capital of the Company*
1	Sagar Sachin Agarwal	1,08,915	23.64%	0.99%
2	Virtuous Capital	1,06,518	23.12%	0.96%
3	Sachin Omprakash Agarwal	28,769	6.24%	0.26%
4	Vinayak Gopalkrishna Kudva	27,577	5.98%	0.25%
5	Shree OSFM E Mobility Limited	25,688	5.57%	0.23%
6	Rajnikant L Dhorajia	11,987	2.60%	0.11%
7	Virtuous Capital Limited	11,355	2.46%	0.10%
8	Prashant D Pawar	10,960	2.38%	0.10%
9	Kiran Chand	5,822	1.26%	0.05%

**Subject to extinguishment of 4,60,800 Equity Shares.*

3.3 The shareholding pattern of the Company, prior to the Buy Back (i.e., as of the Record Date, being Tuesday, May 27, 2025) and post the completion of the Buy Back is as follows:

Category of Shareholder	Pre -Buyback		Post Buyback*	
	Number of Shares	% to existing Equity Share capital	Number of Shares	% to existing Equity Share capital
Promoters and persons acting in concert	63,02,500	54.76	63,02,500	57.05
Foreign Investors (OCBs/FIIs/NRIs/Non-residents/Non- domestic companies)	96,000	0.84	47,45,500	42.95
Indian Financial Institutions/Banks/Mutual Funds/Govt. Companies	0.00	0.00		
Public including other Bodies Corporate	51,10,300	44.40		
TOTAL	**1,15,08,800**	**100.00**	**1,10,48,000**	**100.00**

**Subject to extinguishment of 4,60,800 Equity Shares.*

4. MANAGER TO THE BUYBACK

Navigant
Reinventing Business

Navigant Corporate Advisors Limited
Address: 804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai-400 059
Tel No. +91-22-4120 4837 / 4973 5078; **Email Id-** navigant@navigantcorp.com
Investor Grievance Email: info@navigantcorp.com; **Website:** www.navigantcorp.com
SEBI Registration Number: INM000012243
CIN: L67190MH2012PLC231304
Contact Person: Mr. Sarthak Vijlani

5. DIRECTORS RESPONSIBILITY

As per Regulation 24(i)(a) of the Buyback Regulations, the Board accepts full responsibility for all the information contained in this Post Buyback Public Announcement and confirms that this Post Buy Back Public Announcement contains true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of Paramatrix Technologies Limited

Sd/-	**Sd/-**	**Sd/-**
Mukesh Thumar	**Mahesh Goriwale**	**Shubhada Shirke**
(Managing Director)	**(Executive Director)**	**(Company Secretary & Compliance Officer)**
DIN: 00139960	**DIN: 06541786**	**Mem. No. A66511**

Date: June 13, 2025
Place: Mumbai